

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.04.2024** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)



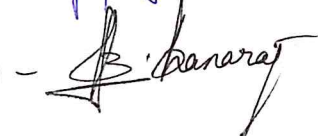
IN THE MATTER OF : Pratik Gaur
Vs
RP of M/s. Sri Vari metal Works Pvt. Ltd.

MAIN PETITION NUMBER : CP/IB/549/2017

(IA/MA) APPLICATION NUMBERS

Cont.Appl(IBC)/15/2023, IA(IBC)/1776(CHE)/2023, Rst.Appl/11(CHE)/2023 in
IA/217/IB/2020, Rst.Appl/13(CHE)/2023 in IA/231/IB/2020, MA/1112/2019,
MA/1113/2019, MA/1114/2019, MA/1115/2019, IA/338(CHE)/2022 IN MA/627/IB/2018

S.NO. NAME (IN CAPITAL) DESIGNATION SIGNATURE
REPRESENTATION BY WHOM

1)	Vidya Jon Visukesham Legal.	Counsel for Petitioner.	
2)	S. Rajagopal	Liquidator	
3)	B. Dhanaraj	- in the Liquidator -	

2 CP/IB/549/2017
Cont.Appl(IBC)/15/2023, IA(IBC)/1776(CHE)/2023, Rst.Appl/11(CHE)/2023 in IA/217/IB/2020,
Rst.Appl/13(CHE)/2023 in IA/231/IB/2020, MA/1112/2019, MA/1113/2019, MA/1114/2019,
MA/1115/2019, IA/338(CHE)/2022 IN MA/627/IB/2018

ORDER

Cont.Appl(IBC)/15/2023:

Present: Ms. Vidya, Ld. Counsel for Applicant.
Mr. Mohammed Umar, Ld. Counsel for RP/Liquidator.

Ld. Counsel for the Applicant submits that in view of the order passed on 18.04.2024, she on instructions withdraws the application.

Recording the above submissions, the application is **dismissed as withdrawn**.

IA(IBC)/1776(CHE)/2023:

Present: Mr. B.Dhanaraj, Ld. Counsel for RP/Liquidator.
Mr. Rangesh, Ld. Counsel for Punjab National Bank.

Since detailed order has been passed vide dated 18.04.2024, nothing survives in the application and the same is **disposed of** with liberty.

Rst.Appl/11(CHE)/2023 in IA/217/IB/2020:

Rst.Appl/13(CHE)/2023 in IA/231/IB/2020:

Present: Mr. Rangesh, Ld. Counsel for Punjab National Bank
Mr. B.Dhanaraj, Ld. Counsel for RP/Liquidator.

Ld. Counsel for the Applicant seeks adjournment stating that due to personal exigencies, the arguing counsel Mr. Varun Srinivasan is unable to come.

At request, list both the applications for hearing on **10.06.2024**.

MA/1112/2019; MA/1113/2019;

MA/1114/2019; MA/1115/2019:

Present: Mr. B.Dhanaraj, Ld. Counsel for Applicant/ Liquidator.
Respondent are ex-parte.

Ld. Counsel has shown us an order dated 04.11.2020 passed in similar application by this Tribunal. He submits that all the four applications be disposed of accordingly.

Arguments heard.

Orders **reserved**.

IA/338(CHE)/2022 IN MA/627/IB/2018:

Present: Mr. Mr. B.Dhanaraj, Ld. Counsel for RP/Liquidator.
Respondents are exparte.

This application has been filed seeking the following reliefs:-

“To direct the 1st and 2nd Respondents – suspended Directors of the Corporate Debtor,, 3rd Respondent / Power of Attorney of the suspended Director 2nd Respondent and the 4th Respondent Bank, to handover possession of the plant and machineries of the Corporate Debtor (in liquidation), located at the Industrial Sheds bearing Nos. E12 and E14 located at S.No.168, Zuzuvadi Village, Hosur, Krishnagiri District, to the Liquidator/Applicant.

Pass such further or other orders as may be deemed fit and proper in the facts and circumstances of the case and thus render justice.”

Ld. Counsel submits that the suspended Directors before the CIRP, shifted the plant and machineries to the adjacent space owned by the suspended Directors. He submits that the plant and machinery belong to the Corporate Debtor and the Respondent be directed to handover the possession of the same to carryout the liquidation process further.

Arguments heard.

Orders **reserved**.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**